

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-14-2020

Samarendra Chand & ors. ... Applicants.

Versus

1. Assistant Engineer & ors. ... Respondents.

Mr. L. Raghunandan, Advocate for the Applicants.

Mr. Pravin Faldessai, Addl. Government Advocate for the Respondent nos.1, 2 and 6.

Coram : M.S. Sonak. J.

Dated :15th May, 2020

P.C.:

Heard Mr. L. Raghunanadan, learned Advocate for the applicants and Mr. Pravin Faldessai, learned Addl. Government Advocate for the respondent nos. 1, 2 and 6.

2. Admittedly, the electricity connection to the suit premises is already restored. Mr. Pravin Faldessai, learned Addl. Government

Advocate submits that the respondents whom he represents has nothing to do with the private dispute with the applicants and the respondent nos. 3 and 4.

3. The applicant no. 3 states that he will continue to pay the electricity bills to the department.

4. Issue notice to the remaining respondents returnable on 15.06.2020. Private service is permitted.

5. Stand over on 15.06.2020.

M.S. Sonak. J.

MF/-